

that the children were more or less put in a place which was near the boilers and certain discrimination was practised in dining room facilities. It is a question of a cumulative feeling rather than of specific complaints. The matter has been attended to.

**Shri Raghuramaiah:** May I know whether this sort of racial complaint has been received only against the P. & O. liners or any other foreign liner that is operating?

**Shri T. T. Krishnamachari:** So far as the Government of India are concerned, at the moment this is the only complaint we are seized of.

#### INDIAN CONSULATES

**\*26. Shri S. N. Das (on behalf of Shri Bansal):** Will the Prime Minister be pleased to state:

(a) the number of Indian Consulates that are functioning at present in the U.S.A.;

(b) the cities where they are functioning; and

(c) whether there is any proposal to open more Consulates in that country?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) and (b). There is no Indian Consulate in the U.S.A. but there are Indian Consulates General at New York and San Francisco.

(c) No, Sir.

**Shri S. N. Das:** Do these Consulates come under the administration of the Commerce and Industry Ministry, or the External Affairs Ministry?

**Shri Anil K. Chanda:** The administrative side of these Consulates-General is under the control of the Indian Embassy at Washington.

**Shri N. L. Joshi:** What are the functions of these Consulates?

**Shri Anil K. Chanda:** Consular activities.

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**\*34. Shri S. N. Das (on behalf of Shri Bansal):** Will the Minister of Commerce and Industry be pleased to state:

(a) whether his attention has been drawn to a press report that all contracting parties to the GATT, except Australia, Brazil and Peru, have signed the declaration extending the life of the GATT Schedules until the 1st July, 1955;

(b) if so, how the non-participation of these countries in the GATT will affect India; and

(c) what measures Government propose to take to safeguard India's position in regard to the concessions given to these countries?

**The Minister of Commerce (Shri Karmarkar):** (a) Yes, Sir. But later on intimation was received from the GATT Secretariat to the effect that the Government of Australia had decided to sign the Declaration. The Contracting Parties are now considering the question of extending the time limit for signature of the Declaration up to the 30th April, 1954.

(b) It is not our understanding that by declining to sign the Declaration Brazil and Peru have gone out of GATT. These two countries have signed the Protocol of Provisional Application of the GATT and have not given any notice of withdrawal.

(c) Government of India have no reason to believe that either Brazil or Peru is anxious to withdraw the tariff concessions granted to India, and the question, therefore, does not arise at this stage.

**Shri S. N. Das:** May I know the nature of the concessions given by the Government of India to those countries that have signed the Declaration so far?

**Shri Karmarkar:** I could give him the names of the commodities on which India has received concessions and given concessions, but it is a fairly long list. If you will permit me, I shall read it out.

**Mr. Speaker:** The hon. Minister may place a statement on the Table of the House, if he has no objection.

**Shri Karmarkar:** Yes.

**Shri Nanadas:** May I know the main advantages derived by our country by having been a member of the GATT in the past?

**Shri Karmarkar:** I think my hon. friend might with advantage read the profuse literature on the subject, which is in the Library of the House.

#### WRITTEN ANSWERS TO QUESTIONS

##### U. N. SEMINAR

**\*2. Sardar Hukam Singh:** (a) Will the Minister of **Works, Housing and Supply** be pleased to state whether the U.N. Seminar on Housing and Community Improvement was held in Delhi during January 1954?

(b) What subjects were discussed?

(c) Which countries participated by sending their delegates?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) Yes, Sir. It commenced on the 21st January and concludes on the 17th February, 1954.

(b) The subjects discussed were—

(i) Methods of increasing the effective use and production of local building materials;

(ii) Methods of preparing housing and community improvement programmes; and

(iii) Physical planning.

(c) Official delegations have taken part in the Seminar from—

Burma, Ceylon, Fiji, Hong-kong, India, Indonesia, Iran, Iraq, Japan, Laos, Pakistan, Singapore and Viet-Nam.

##### TEA

**\*7. Shri Gopala Rao:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the amount of money that is being 'spent every year on tea propaganda in foreign countries; and

(b) whether propaganda is going to be carried on in Canada also?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) A statement is laid on the Table of the House. [See Appendix I, annexure No. 7.]

(b) Yes, Sir.

##### SPECIAL SCHEMES FOR TRAVANCORE-COCHIN

**\*12. Shri A. M. Thomas:** (a) Will the Minister of **Planning** be pleased to state whether any special schemes (consequent on the modification and enlargement of the Plan) for Travancore-Cochin State have been drawn up and if so, what?

(b) What is the estimated additional amount that will be necessary for carrying out these schemes?

(c) What is the amount that has so far been spent in Travancore-Cochin under the Five Year Plan?

**The Minister of Planning and Irrigation and Power (Shri Nanda):** (a) A Statement is placed on the Table of the House. [See Appendix I, annexure No. 8.]

(b) Rs. 3.45 crores.

(c) By the end of 1953-54 nearly Rs. 15 crores are expected to be spent out of the total outlay under the State Plan of Rs. 27.3 crores.

##### REPAYMENT OF LOANS

**\*24. Shri Biren Dutt:** Will the Minister of **Rehabilitation** be pleased to state:

(a) how many notices were issued to displaced persons in Tripura for the repayment of loans;